



**HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR**

S.B. Civil Writ Petition No.5604/2020

Radheyshyam S/o Mangilal

----Petitioner

Versus

Jaipur Nagar Nigam & Others

----Respondent



For Petitioner(s) : Mr. Kapil Bhardwaj
Mr. Rishi Raj Maheshwari
For Respondent(s) : Mr. Bharat Saini, Addl. GC

HONBLE MR. JUSTICE SANJEEV PRAKASH SHARMA

Order

15/05/2020

Learned counsel for the petitioner submits that the petitioner was keeping cow in his residence for his personal use. However, the respondents have treated it as dairy farming and Gaushala and has disconnected his residential electricity connection as well as water connection.

Prima facie this court is of the view that if any citizen keeps a cow or buffalo or any other pet/animal in his house for his personal use, it cannot be a ground to disconnect the electricity and water connection of his residence.

Keeping of cow for personal use of milk has been an old traditional way of life in India and no person can be deprived or denied to follow this old tradition. It cannot be said that keeping one or two cows at home would amount to having cattle farm or within the meaning of Gaushala.

Issue notice of the writ petition as well as the stay application, returnable within four weeks.



In the meanwhile, the respondents are directed to reconnect the electricity and water connection of the petitioner which would be subject to the decision of the case.

(SANJEEV PRAKASH SHARMA),J

Anu/Karan Bhutani /23



RAJASTHAN HIGH COURT



सत्यमेव जयते